

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-05-2024 AT 10:30 AM**

CP No. 53/241/HDB/2022
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mr. M. Hanumantha Reddy

...Petitioner

AND

M/s. Aindhri Innovations Private Limited & 2 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Anand Kumar, for petitioner present through Video Conference.

Once again no representation for the respondents.

Written submissions not filed despite the direction of this Tribunal. At request we grant time till 27.05.2024 as last chance in default opportunity stands forfeited.

Matter adjourned to 27.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)